

12941

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

NOTED 2941
Page No. 1 To 7
Date 22/3/2024

ORIGINAL APPLICATION No. 64 of 2016 (WZ)



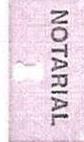
Akhil Bhartiya Mangela Samaj Parishad Applicant



V/S.



Maharashtra Pollution Control Board & Ors Respondents



AFFIDAVIT OF COMPLIANCE FILED ON
BEHALF OF RESPONDENT NO. 9 (TIMA)

I, Shivranjan Gupta, Age-62 years, Hon. Secretary of Tarapur Industrial Manufacturers Association (TIMA) i.e., the Respondent No. 9 herein having registered office at P-14, Recreation Centre, Nawapur Road, Tarapur Industrial Area, MIDC-Tarapur, Boisar West, Dist-Palghar, do hereby solemnly affirm and state as under: -

I SAY THAT



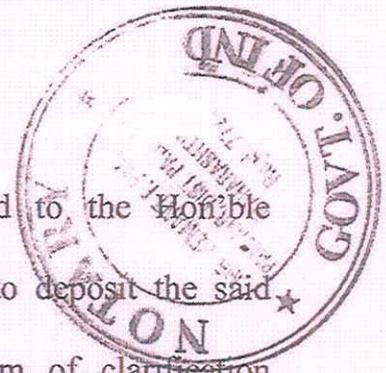
1. This Hon'ble Tribunal, vide order dated 17.09.2020 was pleased to accept the Reports of the Expert Monitoring Committee dated 18.06.2020 and 27.07.2020 and issued directions for implementation of the said Committee Report, disposing of O.A. No. 64 of 2016 along with summary disposal of I.A. No. 93 of 2020 i.e. preliminary objections filed by TIMA, jointly with Tarapur Environment Protection Society (TEPS).

2. That, TIMA had preferred a statutory appeal [Civil Appeal no. 3756 of 2020] before the Hon'ble Supreme Court. The Court, vide order dated 14.12.2020, was *inter alia* pleased to partially allow the said appeal and permit TIMA to file ground-wise objections to the report submitted by the Expert Committee specifically indicating the challenges, including the challenge to the quantum of compensation, subject to condition of payment of 30% of the penalty amount stated at Tables contained in Annexure V in the Committee's Report, within a period of 30 days. Copy of the order dated 14.12.2020 passed by the Hon'ble Supreme Court in Civil Appeal no. 3756 of 2020 is being annexed herewith and marked as ANNEXURE 'A'



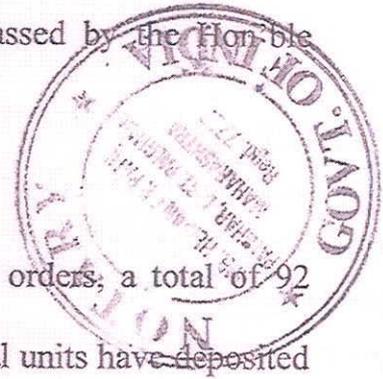
3. That, pursuant to the liberty granted, TIMA has already filed its statement of objection as part of annexure with Miscellaneous Application (MA No. 02 of 2021 filed on 29/12/2020), wherein necessary directions of this Hon'ble Tribunal are sought. The said MA is now tagged along with the main matter and listed for hearing before this Hon'ble Tribunal.

4. That, TIMA had subsequently applied to the Hon'ble Supreme Court for extension of time to deposit the said amount and for directions in the form of clarification regarding authority with whom such amount is to be deposited, as the original order was silent on this aspect. The said directions were sought under Miscellaneous Application bearing No. 61 of 2021 filed in the said disposed of Civil Appeal no. 3756 of 2020. Hon'ble Supreme Court while partially allowing the said miscellaneous application, granted 30 days extension and also directed the listed industrial units to deposit the 30% of the compensation amount with the Authority established under Environment Relief Fund Scheme, 2008 as per Section 24 of the National Green Tribunal Act, 2010. Copy of the order dated 13.01.2021 passed by the Hon'ble



Supreme Court in the said M.A. No. 61 of 2021 filed in Civil Appeal no. 3756 of 2020 is being annexed herewith and marked as ANNEXURE 'B'.

5. That, TIMA as an association of industries located at MIDC Tarapur had urged the listed industrial units to timely make their respective payments as per the order dated 14.12.2020 read with order dated 13.01.2021 passed by the Hon'ble Supreme Court of India.
6. That, in compliance of the aforesaid orders, a total of 92 industrial units out of the 102 industrial units have deposited their respective 30% of the compensation amount.
7. I say that out of the said listed units, total of 88 units have deposited their respective money with the United India Insurance Company Ltd. (Chennai Head Office), which is established as a Fund Manager/ Authority under ERF Scheme, 2008 r/w. S.24 of the NGT Act, 2010, in compliance of the orders, while remaining 4 units, listed at Table Nos. 19, 50, 91 and 99 inadvertently or on their own volition deposited the said amount with the Maharashtra



Pollution Control Board (MPCB) i.e. the Respondent No.1
in the present case.

8. I say that out of the 102 listed industrial units, 92 industrial units have collectively deposited a total amount of Rs. 23,48,35,420/- (Rupees Twenty-Three Crore Forty-Eight Lakh Thirty-Five Thousand Four Hundred and Twenty) till the filing of the present affidavit, as per details stated above. I say that the list of units and their respective deposit details are provided in the table, which is marked and annexed as ANNEXURE C filed with this Affidavit.



9. I say that to the best of my knowledge and information, Expert Committee has not filed any reply to the objections filed by TIMA in M.A. No. 02 of 2021 filed on 29.12.2020 in the main O.A. No. 64 of 2016, pending before this Hon'ble Tribunal.

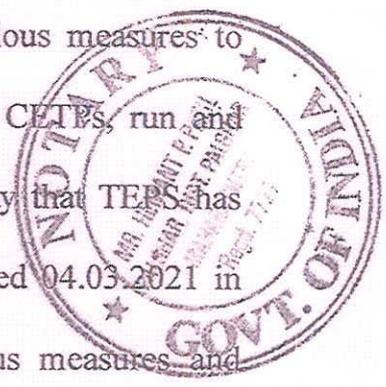


10. I say that original Applicant namely Akhil Bharatiya Mangela Samaj Parishad has not filed any reply to the objections of TIMA within period of 15 days from date of service of statement of objection, as was stipulated under order dated 14.12.2020 of the Hon'ble Supreme Court and

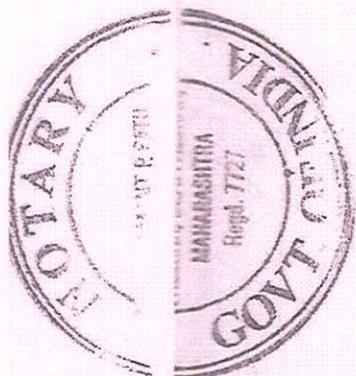
NOTE 294
Page No. 6 To 7
Date 22/8/21

no any formal request or application was made by the
counsel appearing for said original Applicant to seek time to
file their reply to the statement of objections.

11. I say that in addition to pursuing these legal remedies,
TIMA is also actively coordinating with TEPS and the
regulatory authorities in carrying out various measures to
improve treatment of the effluents at the CETPs, run and
managed by TEPS at Tarapur MIDC. I say that TEPS has
already placed on record an Affidavit dated 04.03.2021 in
the present proceedings, regarding various measures and
projects it has implemented.



12. I say that, TEPS has successfully commissioned 25 MLD
out of 50 MLD new state of art CETP constructed by it, and
the same is giving desired results and functioning to the
satisfaction of the authorities. The old CETP is also being
upgraded to improve the effluent treatment process and
capacity.



WHATEVER STATED BY ME IN PARA 1 TO 12
HEREINABOVE IS TRUE AND CORRECT TO THE BEST
OF MY KNOWLEDGE, INFORMATION AND BELIEF AND

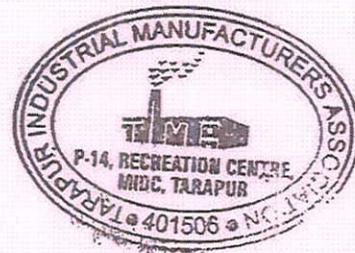
7 7.

AS PER THE RECORDS AVAILABLE WITH THE
RESPONDENT NO. 9 AND IN WITNESS WHEREOF I HAVE
SIGNED HEREUNDER ON THIS 22ND DAY OF MARCH
2021 AT TARAPUR, DIST-PALGHAR



[Handwritten Signature]

AFFIANT

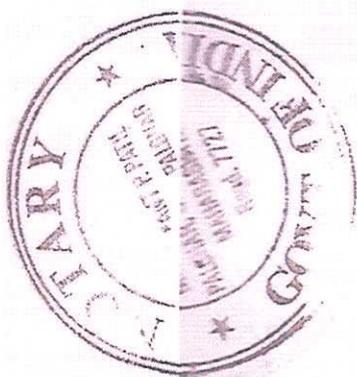


For Tarapur Indl. Mfrs. Association

Authorised Signatory *[Handwritten Signature]*

I KNOW THE DEPONENT
WHO SIGNED BEFORE ME
Witness as to Signature only
Document(s) not prepared
Reviewed of Advice upon
BEFORE ME

TOTAL NO OF PAGES 01 TO 7 (seven)



[Handwritten Signature]
MR. HEMANT P. PATIL
22/3/2021
ADVOCATE & NOTARY
(GOVT. OF INDIA)
Off. Ostwal. Empire, Boisar,
Sundaram Apt., Bldg. No. L/4,
Gala No. 4, Boisar, Tal. Palghar,
Dist. Palghar, Maharashtra-401501.

NOTED & REGISTERED	
AT Serial No. <u>2941</u>	<u>2021</u>
Register No. <u>02</u>	Dated <u>22/3/21</u>
This Document Contains	
Total <u>7</u>	Pages



भारत सरकार

Government of India

8



शिवराज केशवचंद्र गुप्ता
Shivarajan Kailashchandra Gupta
जन्म तारीख / DOB : 04/02/1958
पुरुष / Male



9453 6649 0258

आधार - सामान्य माणसाचा अधिकार



भारतीय विशिष्ट ओळख प्राधिकरण
Unique Identification Authority of India

पत्ता ए 1/302...गंगा बिल्डिंग,
तारापुर रोड, हारमोनी रेसिडेन्सी,
बोईसर, नवापूर, बोईसर, ठाणे,
महाराष्ट्र, 401501

Address: A 1/302...GANGA BUILDING,
TARAPUR, HARMONY RESIDENCY,
BOISAR, Nawapur, Boisar, Thane,
Maharashtra, 401501

9453 6649 0258



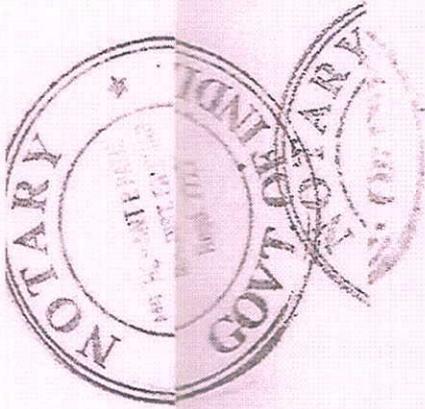
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**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 3756 OF 2020

TARAPUR INDUSTRIAL APPELLANT(S)
MANUFACTURERS ASSOCIATION (TIMA)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ RESPONDENT(S)
PARISHAD & OTHERS

WITH

CIVIL APPEAL NO. 3638 OF 2020

ORDER

We have heard learned Senior Advocates for the appellants and the first respondent - Akhil Bhartiya Mangela Samaj Parishad, at length.

Having considered the issues raised, we do not think it would be appropriate and proper to admit the appeals and keep them pending in view of the order we propose to pass, which is as under:

- a) The appellants will, within 15 days, file ground-wise objections to the report submitted by the Monitoring Committee specifically indicating the challenges, including the challenge to the quantum of compensation.
- b) Copy of the objections would be furnished to the Monitoring Committee and Akhil Bhartiya Mangela Samaj Parishad before they are filed before the National Green Tribunal.
- c) The Monitoring Committee may file reply to objections, if it deems proper and necessary, within such time as stipulated by the National Green Tribunal.

- d) Akhil Bhartiya Mangela Samaj Parishad would file reply to the objections within 15 days after they are served with the copy of the objections, or within such extended time as granted the National Green Tribunal.
- e) The appellant, namely Tarapur Industrial Manufacturers Association (TIMA), or the individual units as identified in the report submitted by the Monitoring Committee, shall deposit 30% of the compensation amount within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- f) The appellant - Tarapur Environment Protection Society (TIMA), in Civil Appeal No. 3638 of 2020, would deposit 30% of compensation amount as directed by the impugned order within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- g) The compensation mentioned in clauses (e) & (f) will include compensation as awarded under the head of 'Super Fund'.
- h) Subject to the aforesaid deposits being made within the time stipulated, directions contained in the impugned order towards compensation would remain in abeyance till the decision on the objections by the National Green Tribunal.
- i) Order dated 17th September, 2020 would stand modified by the order so passed by the National Green Tribunal. The appellants and other parties, subject to their right to challenge the order on the objections to be filed, would abide by the order of the National Green Tribunal. Similarly, right to challenge order dated 17th September, 2020, remains protected and principle of *res judicata* would not apply.
- j) Directions passed in the present order regarding deposit of compensation by the appellants would also abide by the order of the National Green Tribunal, subject to the right to appeal and challenge.

- k) The appellants would, within 3 weeks from today, file an affidavit before the National Green Tribunal specifically stating the steps taken, compliance made, shortfalls remaining and the time period required for making requisite compliance.
- l) National Green Tribunal, if deems appropriate, would direct the Maharashtra Pollution Control Board (MPCB) to submit their status report with regard to compliance, shortfalls and also to meet the assertions made against them by the appellant - TIMA in Civil Appeal No. 3638 of 2020.

Recording the aforesaid, the appeals are party allowed and disposed of with a request to the National Green Tribunal to consider and decide the specific objections of the appellants as expeditiously as possible, without being influenced by the findings in the order dated 17th September, 2020. We clarify that we have not made any comment either way on merits.

There will be no order as to costs.

.....J.
(S. Abdul Nazeer)

.....J.
(Sanjiv Khanna)

**NEW DELHI;
DECEMBER 14, 2020.**

ITEM NO.10 Court 11 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3756/2020

TARAPUR INDUSTRIAL MANUFACTURERS
ASSOCIATION (TIMA)

Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS.

Respondent(s)

WITH C.A. No. 3638/2020

(FOR ADMISSION and I.R. and IA No.114318/2020-EX-PARTE AD-INTERIM
RELIEF and IA No.114314/2020-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.114319/2020-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 14-12-2020 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Amit Aghase, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.Mr. C.A. Sundram, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Ramesh Shihag, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.

For Respondent(s)

Mr. Colin Gonsalves, Sr. Adv.
Mr. Satya Mitra, AORMr. Mukesh Verma, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

The appeals are partly allowed and disposed of in
terms of the signed order.

Pending applications shall also stand disposed of.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

(Signed order is placed on the file.)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION NO. 61 OF 2021
IN
CIVIL APPEAL NO. 3756 OF 2020

TARAPUR INDUSTRIAL MANUFACTURERS
ASSOCIATION (TIMA) Appellant(s)

VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

WITH

MISCELLANEOUS APPLICATION NO. 62 OF 2021
IN
CIVIL APPEAL NO. 3638 OF 2020

O R D E R

We have heard learned counsel for the parties.

In our order dated 14th December, 2020, clause (e) and
(f) read as under:

- e) The appellant, namely Tarapur Industrial Manufacturers Association(TIMA), or the individual units as identified in the report submitted by the Monitoring Committee, shall deposit 30% of the compensation amount within one month from today. In case of failure to deposit, their objections would not be heard and decided.
- f) The appellant - Tarapur Environment Protection Society (TIMA), in Civil Appeal No. 3638 of 2020, would deposit 30% of compensation amount as directed by the impugned order within one month from today. In case of failure to deposit, their objections would not be heard and decided.

M.A. No. 61/ 2021 in C.A. No. 3756/ 2020

Under Clause (e) and (f), we had directed the parties to deposit 30 per cent of the compensation amount within a period of one month from the date of the said Order. Having regard to the submissions of the learned senior counsel appearing for the applicants, time for deposit of the amount is extended by 30 days.

The deposit shall be made with the authorities indicated in Section 24 of the National Green Tribunal Act, 2010.

The miscellaneous applications stand disposed of.

....., J.
[S. ABDUL NAZEER]

....., J.
[AJAY RASTOGI]

New Delhi;
January 13, 2021.

M.A. No. 61/ 2021 in C.A. No. 3756/ 2020

ANNEXURE-B

ITEM NO.36 Court 10 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 61/2021 in C.A. No. 3756/2020
(Arising out of impugned final judgment and order dated 14-12-2020
in C.A. No. 3756/2020 passed by the Supreme Court of India)

TARAPUR INDUSTRIAL MANUFACTURERS ASSOCIATION (TIMA) Appellant (s)
VERSUS

AKHIL BHARTIYA MANGELA SAMAJ PARISHAD & ORS. Respondent(s)

(FOR ADMISSION and IA No.1893/2021-APPROPRIATE ORDERS/DIRECTIONS)

WITH

MA 62/2021 in C.A. No. 3638/2020 (XVII)

(FOR ADMISSION and IA No.2334/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 13-01-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. C. A. Sundram, Sr. Adv.
Mr. Devashish Bharuka, AOR
Mr. Sanjiv Goel, Adv.
Mr. Amit Aghase, Adv.
Mr. Ravi Bharuka, Adv.
Ms. Sarvshree, Adv.
Mr. Justine George, Adv.
Ms. Srishtri Agarwal, Adv.

For Respondent(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Meenaz Kaklaia, Adv.
Mr. Satya Mitra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The miscellaneous applications stand disposed of in
terms of the signed order.

(NIDHI AHUJA)
AR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)

[Signed order is placed on the file.]

ANNEXURE-C

List of Units and CETP with their 30% penalty payment details

#	Table no	Name of the industry	Plot no	23,37,95,700		23,48,35,420		Remark
				30% of the penalty	Whether penalty amount deposited with United Insurance or MPCB	Penalty amount paid	Date of deposit	
1	1	Aarti Drugs Ltd	G-60	13,73,580	United Insurance	13,74,000	11-02-2021	
2	2	Aarti Drugs Ltd	N-198, 199	3,12,67,230	United Insurance	3,12,67,250	11-02-2021	
3	3	Aarti Drugs Ltd	E-21,22	46,90,650	United Insurance	46,91,000	11-02-2021	
4	4	Aarti Industries Ltd	E-50	13,62,180	United Insurance	13,62,180	11-02-2021	
5	5	Aarti Industries Ltd	K-17,18,19	13,67,880	United Insurance	13,67,880	11-02-2021	
6	6	Aarti Industries Ltd	L-5,8,9	34,19,670	United Insurance	34,16,700	11-02-2021	
7	7	Bombay Rayon Fashion Ltd	C-6,7	19,83,420	United Insurance	19,83,420	10-02-2021	
8	8	Siyaram Silk Mills (Balkrishna Synthetics)	H- 3/1	26,38,860	United Insurance	26,39,000	06-02-2021	
9	9	Camlin Fine Chemicals	D-2/3	1,54,96,830	United Insurance	1,54,97,000	10-02-2021	
10	10	Ciron Drugs & Pharmaceutical Pvt. LTD	N-113,118,119 & 119/2	3,41,970	United Insurance	3,42,000	10-02-2021	
11	11	Dicitec Home Furnishing Pvt. Ltd	G -7/1 & 7/2	23,13,990	United Insurance	23,14,000	10-02-2021	
12	12	Dicitec Furnishing Pvt. Ltd	G-58	5,07,240	United Insurance	5,07,000	10-02-2021	
13	13	D C Polyester Pvt Ltd	E-26/2	13,90,680	United Insurance	13,91,000	10-02-2021	
14	14	D C Textile	E-26/1	51,300	United Insurance	51,300	12-02-2021	
15	15	JSW Steel Ltd	B-6	42,40,410	United Insurance	42,40,000	10-02-2021	
16	16	M/s Kripton Synthetics pvt Ltd	N -97/1/2,97,98	38,18,640	United Insurance	38,19,000	12-02-2021	
17	17	Mandhana Dyeing	E-25	4,38,870	United Insurance	4,39,000	16-02-2021	
18	18	E-Land Fashion	D-1	86,63,160	United Insurance	86,63,000	10-02-2021	
19	19	Nipur Chemical	D -17	4,33,170	MPCB	14,43,900	08-02-2021	Directly to MPCB in the name of Bhageria
20	20	Manan Costyn Pvt Ltd	G -4/2	1,52,11,860	United Insurance	1,52,12,000	09-02-2021	
21	21	Resonance Speciality Ltd	T-140	52,13,100	United Insurance	52,13,000	10-02-2021	
22	22	Silvester Textiles P. Ltd	E-24	57,56,460	United Insurance	57,56,000	10-02-2021	
23	23	Sarex Overseas	N-129,130,131, 132	46,10,850	United Insurance	46,11,000	10-02-2021	
24	25	Valiant Glass Pvt Ltd	J-85	33,00,000	United Insurance	33,00,000	10-02-2021	
25	26	Aarti Drugs Ltd	E-9/3-4	1,44,390	United Insurance	1,44,400	11-02-2021	
26	27	Jakharia Textile	A-13	75,46,080	United Insurance	75,46,000	10-02-2021	
27	28	Pal Fashions Pvt Ltd	E-49 & E-49/2	29,86,530	United Insurance	29,87,000	10-02-2021	
28	29	SD Fine Chemicals	E-27/28	98,79,060	United Insurance	98,79,000	11-02-2021	
29	31	Auro Laboratories Ltd	K-56	53,84,100	United Insurance	53,84,100	11-02-2021	
30	30	Iraa Clothing (P) Ltd (Shagun Clothing P Ltd)	B-7/3	32,10,690	United Insurance	32,10,690	04-03-2021	
31	32	Abhilasha Texchem Pvt Ltd/Valient Organics Ltd.	M-7	1,48,200	United Insurance	1,48,000	10-02-2021	
32	33	Alexo Chemicals	N-174	15,84,450	United Insurance	15,84,000	10-02-2021	
33	35	Accusynth Speciality Chemical	E-29/1-2	9,91,710	United Insurance	9,92,000	08-02-2021	
34	37	Aarey Drugs & Pharmaceuticals Ltd	E-34	47,490	United Insurance	47,490	25-02-2021	
35	38	Aradhana Energy Pvt Ltd	K-34	6,25,050	United Insurance	6,25,000	10-02-2021	
36	39	Bajaj Health Care Ltd	N-216, N-217	15,86,340	United Insurance	15,86,000	12-02-2021	
37	40	Bostan Pharma	E-84	11,01,900	United Insurance	11,02,000	10-02-2021	
38	41	Panchamrut Chemical Pvt Ltd	N-76	12,84,270	United Insurance	12,84,000	10-02-2021	
39	42	Diakaffil Chemicals	E-4	5,69,940	United Insurance	5,70,000	10-02-2021	
40	43	DRV Organics	N-184, N-185	25,57,170	United Insurance	25,57,170	10-02-2021	
41	44	Dufon Laboratories P ltd	E-61/3	53,17,590	United Insurance	53,18,000	10-02-2021	
42	45	D.H. Organic	N-89	12,72,870	United Insurance	12,73,000	10-02-2021	
43	46	Gangwal Chemical	N-5	2,12,790	United Insurance	2,13,000	10-02-2021	
44	47	Haren Textile Pvt Ltd	J-194	15,12,270	United Insurance	15,12,000	08-02-2021	
45	48	Indo Amines Ltd (Previously Sri Sai Industries)	K-33	17,45,940	United Insurance	17,46,000	12-02-2021	
46	49	Indaco Jeans Pvt Ltd	G-21	5,88,930	United Insurance	5,88,930	10-02-2021	
47	50	Mehta API Pvt Ltd	Gut NO- 546, 571, 519, 520	3,38,160	MPCB	3,38,160	-	Paid directly to MPCB
48	51	Moltus Research Laboratories	N-59	26,610	United Insurance	27,000	10-02-2021	
49	52	K P Chemicals	L-63	17,80,140	United Insurance	17,80,140	10-02-2021	
50	53	JPN Pharma	T-108-109	9,67,020	United Insurance	9,67,000	08-02-2021	
51	54	Khanna & Khanna	K-10	2,05,170	MPCB	2,05,170	11-02-2021	
52	55	Keshava Oorganics Pvt. Ltd.,	T-97,98,100	1,55,790	United Insurance	1,55,790	10-02-2021	
53	56	Nayakem Organics Pvt Ltd	T-128	2,90,670	United Insurance	2,90,670	08-02-2021	
54	57	Nirbhay Rasayan Pvt Ltd	N-35,96,96/1	23,40,570	United Insurance	23,41,000	11-02-2021	
55	58	Nutrapius India Ltd	N-92	31,08,090	United Insurance	31,08,000	12-02-2021	
56	59	Sequent Scientific Ltd (Pi Drugs Pharmaceuticals)	W-136,137,138, 151	12,97,590	United Insurance	12,98,000	11-02-2021	
57	60	Pulcra Chemicals India Ltd	D-7/1/1	17,64,930	United Insurance	17,65,000	09-02-2021	
58	61	Pentagon Drugs Ltd	N-224, 225	7,67,520	United Insurance	7,67,520	10-02-2021	
59	62	Paramount Syncot Textile	N-13/2	7,86,510	United Insurance	7,87,000	15-02-2021	
60	63	IPCA Laboratories (Ramdev Chemicals)	E-41	85,56,780	United Insurance	85,87,000	11-02-2021	
61	64	Tryst Chemicals	L-47	8,18,820	United Insurance	8,19,000	09-02-2021	

62	65	Omtech Chemicals	T-12	5,03,460	United Insurance	5,03,000	10-02-2021	
63	66	Shreenath Chemicals	T-54, T-80	1,51,980	United Insurance	1,52,000	09-02-2021	
64	67	Salvi Chemicals Industries	E-90 E-91 E-92, E-93 E-94 E-95	46,92,540	United Insurance	46,93,000	05-03-2021	
65	68	Sapna Detergent	N-152/ N-153 & N-154	17,80,140	United Insurance	17,80,000	08-02-2021	
66	69	Sagitta P Ltd	N-4	17,74,440	United Insurance	17,74,000	11-02-2021	
67	70	Surmount chemicals (I) P Ltd	N-41	1,93,770	United Insurance	1,94,000	09-02-2021	
68	71	Shri Vinayak Chemex India Pvt. Ltd	T-11	17,82,030	United Insurance	17,82,000	08-02-2021	
69	72	Sunil Great Processers	N-47/3	23,25,390	United Insurance	23,25,000	12-02-2021	
70	73	Vardhman Dyestuff Pvt Ltd	N-33, T-34	1,91,880	United Insurance	1,92,000	09-02-2021	
71	74	Usha Fashion	E-42	37,76,850	United Insurance	37,76,850	12-02-2021	
72	76	U. K. Aromatics & Chemicals	K-6/3	4,06,560	United Insurance	4,07,000	06-02-2021	
73	78	Vividh Global Inds Ltd	D-21/1	18,29,520	United Insurance	18,30,000	08-02-2021	
74	79	Square Chemical	N-60	7,59,930	United Insurance	7,60,000	08-02-2021	
75	80	Shree Chakra Organics Pvt Ltd	K-62	3,19,170	United Insurance	3,19,000	09-02-2021	
76	81	Aarti Drugs	E-106,119,120	2,10,870	United Insurance	2,11,000	11-02-2021	
77	82	Omega Colours Pvt Ltd	D-21/2/3	3,36,270	United Insurance	3,36,000	10-02-2021	
78	83	REMI Edelstahi Tubulars Ltd., (Old Name- RAJENDRA MECHANICAL INDL LTD.)	N-211 /1	1,25,400	United Insurance	1,25,000	12-02-2021	
79	84	Gini Silk Mills Ltd	E-15	35,79,270	United Insurance	35,79,000	09-02-2021	
80	86	Rediant Intermediates	N-224	25,26,750	United Insurance	25,26,750	12-02-2021	
81	87	Premier Intermediate	T-55, T-56	2,84,970	United Insurance	2,85,000	10-02-2021	
82	88	Maharashtra Organo Metalics Pvt. Ltd	N-220 & 221	2,79,270	MPCB	2,79,270	10-02-2021	
83	90	Ganesh Benzoplast	D-21/2/2	56,31,060	United Insurance	56,31,000	11-02-2021	
84	91	Zorba Dyechem	W-14	96,900	MPCB	96,900	-	Paid directly to MPCB
85	93	Aarviam Dye Chem	L-9/2	1,32,990	United Insurance	1,33,000	10-02-2021	
86	94	Dhanlaxmi Steel	J-56	16,64,250	United Insurance	16,64,250	10-02-2021	
87	95	Sarswati Steel (Shiv steel)	W-88/A	1,74,780	United Insurance	1,74,780	22-02-2021	
88	97	SR Steel	W-80/A	3,97,050	United Insurance	3,97,050	22-02-2021	
89	98	J V Chem Industries	N-111,112	4,84,440	United Insurance	4,84,000	10-02-2021	
90	99	Shriyans Chemical	W-43	16,20,540	United Insurance	16,21,000	10-02-2021	Directly to MPCB not to UIC
91	101	Union Park Chemiclcs Pvt. Ltd	E-11	43,710	MPCB	43,710	-	
92	102	Lavino Kapoor Cottons Pvt. Ltd	H-1	23,25,390	United Insurance	23,25,000	25-02-2021	
				23,37,95,700		23,48,35,420		

List of units who have not paid penalty amount

#	Table No	Name of the industry	Plot no	30% of the penalty	Whether penalty amount deposited with United Insurance or MPCB	Penalty amount paid	Date of deposit
1	24	Zeus International Ltd	A-10 & 11	1,85,80,230	No	-	
2	34	Ashwin Synthetics P Ltd	C-8/2	12,34,890	No	-	
3	36	Ajmera Organcis	N-211/2/1	45,600	No	-	
4	75	Visen Industries Ltd	K-30, T-31, T-32	3,98,970	No	-	
5	77	Ujwal Pharma P Ltd	N-52	24,98,250	No	-	
6	85	Mayfair Bio tech (Ankit Petro)	L-12	40,80,810	No	-	
7	89	Anuh Pharma Chem	E-17/3 & 4	15,16,050	No	-	
8	92	Prabhat Engineering	L-50	2,39,370	No	-	
9	96	Deep Industries	W-146	45,600	No	-	
10	100	The Pharmaceutical Product of India Ltd	N-24, N-25	7,46,640	No	-	
				2,93,86,410			

